

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 759 OF 2018 &
IA NOS. 627, 684, 685, 718, 716 & 717 OF 2018

Dated: 1st June, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

The Impetus Associates LLP

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Sonakshi Malhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Garima Jain
h/f Mr. Balaji Srinivasan for R-2 & 3

ORDER

(IA NO. 717 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

After perusal of the reasons stated in the application, we find it to be satisfactory and acceptable. Hence, IA No. 717 of 2018 is allowed. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 27-7-2018.

(IA NOS. 627, 685, 718 & 716 OF 2018)

Issue notice on the IA Nos. 627, 685, 718 & 716 of 2018, returnable on 11-7-2018.

List the matter on 11-7-2018, as agreed by the learned counsel appearing for the parties. In the meantime, pleadings be completed.

(S. D. Dubey)
Technical Member
tpd/vg

(Justice N. K. Patil)
Judicial Member